

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 355 & 356 of 2012 in
DFR No.1994 of 2012

Dated : 5th November, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Vodafone India Ltd. ... Appellant(s)
Versus
MERC & Anr.Respondent(s)

Counsel for the Appellant(s) : **Mr. Ramji Srinivasan, Sr. Adv.**
Mr. Sandeep Singhi,
Mr. Mahesh Agarwal
Mr. Rajeev Kumar
Mr. Shamik Bhatt

Counsel for the Respondent(s): **Mr. Buddy A. Ranganadhan for R.1**
Mr. Abhishek Mitra for R.2

ORDER

IA No. 356 of 2012
(Appl. for condonation of delay)

This is an Application to condone the delay of 26 days as against the main Order dated 16.08.2012.

Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Abhishek Mitra takes notice on behalf of Respondent No.2.

We have heard the learned counsel for the parties and have gone through the affidavit. We find that there is sufficient ground to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal.

APPEAL No. 234 of 2012

It is represented that the connected matters being Appeal Nos. 211 & 215 of 2012 are already admitted. Therefore Admit. Mr. Abhishek Mitra takes notice on behalf of Respondent No.1 and Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.2.

Post the matter for Orders on **07.11.2012.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson